

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 14.12.2016
Court No. : 4
Item No. : 12

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 30313 OF 2016
WITH PRAYER FOR INTERIM RELIEF

MUJASSIM ARA

...PETITIONER(s)

VERSUS

STATE OF U.P THROUGH SECRETARY
DEPTT. OF TRAINING & EMPLOYMENT
AND ORS.

...RESPONDENT(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 24.10.2016, when the Court was pleased to pass the following order:

“Issue notice returnable in six weeks.

It has been submitted that till the date of judgment of the High Court, petitioner was in service and was receiving salary. In view of such submission, there shall be ad interim order of status quo with regard to service of the petitioner, till the next date of hearing.”

Accordingly, show cause notice was issued to all the three Respondents on 03.11.2016 through newly introduced Bar Coding Slip System. As per India Posts Track Report the notice have been delivered on Respondent Nos. 1 and 2 at Lucknow G.P.O. and on Respondent No. 3 at Aligarh H.O. No one has entered appearance on their behalf so far.

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 13th day of December, 2016.

ASSISTANT REGISTRAR

Copy to:

Ms. Mridula Ray Bhardwaj, Advocate.

ASSISTANT REGISTRAR